

(2023) 01 RAJ CK 0082

In the Rajasthan High Court

Case No : S.B. Civil Writ Petition No. 18967 Of 2022

Minakshi And Others

APPELLANT

Vs

State Of Rajasthan And Others

RESPONDENT

Date of Decision : 19-01-2023

Acts Referred:

Citation : (2023) 01 RAJ CK 0082

Hon'ble Judges : Dinesh Mehta, J

Bench : Single Bench

Advocate : O.P. Sangwa

Final Decision : Disposed Of

Judgement

Dinesh Mehta, J

I.A. No.1/2023:

1. For the reasons stated, the application seeking preponement of date is allowed.
2. The matter is taken up for consideration today itself.
3. Learned counsel for the petitioners submits that the petitioners would be satisfied if a direction is issued to the respondent to decide his representation expeditiously.
4. In view of the aforesaid, the present writ petition is disposed of with a direction to the petitioners to file a representation along with the web copy of the order dated 14.03.2019 rendered in the case of Ashok Kumar Sharma Vs. State of Rajasthan & Ors. (S.B. Civil Writ Petition No.15411/2018) and in the case of Dhanraj Meena Vs. State of Rajasthan & Ors. (S.B. Civil Writ Petition No.12846/2017), decided on 15.01.2018 within a period of two weeks along with certified copy of the order instant.
5. In case, a representation is so addressed within the aforesaid period, the competent authority of respondent shall consider and decide the same in

accordance with law as early as possible, preferably within a period of eight weeks.

6. It is made clear that aforesaid direction to decide the representation has been issued only with a view to ensure expeditious redressal of petitioners' grievance. The same may not be construed to be an order to decide the representation in a particular manner.

7. The stay application also stands disposed of accordingly.